

[H. M. Patel]

12.04 hrs.

Shri Gobind Singh were involved. As the House is aware, the Deputy Prime Minister, Shri Charan Singh, made a statement on this question in the other House on the 28th of March. That statement contained his response to the demand for the appointment of a Commission of Enquiry. He made it clear that he was not in any way connected with the 'land deal' in U.P. He has categorically stated that both Shri Guru Dutt Solanki and Shri Gobind Singh, who were involved in the 'deal' are not members of his family who are dependents on him nor do they share any common economic interests with him. They are not dependents for whom he holds any responsibility. It is learnt that the U.P. Warehousing Corporation took the decision to purchase the land on the 12th January, 1979, and the Sale Deed was registered on 23-1-79. Shri Charan Singh was sworn in as a Member of the Union Cabinet on the 24th of January 1979. The transaction in question, therefore, took place at a time when Shri Charan Singh was not a Minister. He has already explained that the transaction had nothing to do with him either in his official or personal capacity.

The transaction falls within the area of responsibility of the U.P. Warehousing Corporation and the Government of Uttar Pradesh. However since the matter has been raised by the Hon'ble Leader of the Opposition in this House and by some Hon'ble Members in the other House, the Government of India has asked the Government of Uttar Pradesh to take such steps as are necessary to enquire further into the transaction and to take such appropriate action as may be warranted by the results of further enquiry. The U.P. Government will no doubt inform the Government of India of the results and conclusions of such enquiry and action taken thereon.

## PAPERS LAID ON THE TABLE

DETAILED DEMANDS FOR GRANTS, 1979-80  
OF THE DEPARTMENTS OF SCIENCE AND  
TECHNOLOGY, ATOMIC ENERGY, AND  
SPACE

THE PRIME MINISTER (SHRI  
MORARJI DESAI): I beg to lay on  
the Table:—

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Science and Technology for 1979-80. [Placed in Library. See No. LT-4325/79].

(2) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Atomic Energy for 1979-80. [Placed in Library. See No. LT-4326/79].

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Space for 1979-80. [Placed in Library. See No. LT-4327/79].

REPORT OF REDDY COMMISSION OF  
INQUIRY ON NAGARWALA CASE AND  
MEMORANDUM OF ACTION TAKEN  
THEREON

THE MINISTER OF HOME AFFAIRS (SHRI H. M. PATEL): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(1) Report of the P. Jaganmohan Reddy Commission of Inquiry on Nagarwala Case.

(2) Memorandum (Hindi and English versions) of action taken on the above Report. [Placed in Library. See No. LT-4328/79].